BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH AHMEDABAD

C.P. (I.B) No. 161/7/NCLT/AHM/2017

Coram:

Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL

Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 09.01.2018

Name of the Company:

BMW India Financial Services Pvt. Ltd.

V/s.

Parsoli Motor Works Pvt. Ltd.

Section of the Companies Act:

Section 7 of the Insolvency and Bankruptcy

<u>Code</u>

5.NO. NAME (CAPITAL LETTERS) DESIGNATION REPRESENTATION SIGNATURE

1. Ajon R. Shith Idv. & Solicition Corporate Delha April 2. April Valid Advocate Petitioner/ Financial healter April 3. Diwalcer Maheshwari Advocate Petitioner/ Financial Capition Capition

<u>ORDER</u>

Learned Advocate Mr. Apurva Vakil with Learned Advocate Mr. Diwaker Maheshwari present for Financial Creditor/Petitioner. Learned Advocate Mr. Arjun Sheth present for Respondent.

Rejoinder filed by petitioner.

Both sides counsels requested for time.

List the matter on 15.01.2018 for hearing before admission.

MANORAMA KUMARI MEMBER JUDICIAL

Dated this the 09th day of January, 2018.

BIKKI RAVEENDRA BABU MEMBER JUDICIAL